

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS
RAJYA SABHA
QUESTION NO 29.07.2010
ANSWERED ON
EXTRADITION OF ANDERSON .

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Shri P. Rajeeve

Will the Minister of RURAL DEVELOPMENT EXTERNAL AFFAIRS be pleased to state :-

- (a) whether Government has taken any steps for the extradition of Anderson; and
- (b) if so, the steps that have been taken in this regard?

ANSWER

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA)

(a) & (b) In May 2003, a request for extradition in respect of Warren Anderson was made to the US Government. In June 2004, the US Government stated that the request of the Government of India could not be executed as it did not meet the relevant provisions of the India -US Extradition Treaty of 1999.

During 2004, 2005 and 2008, the Government of India took up the matter with the US Government requesting re-consideration of the latter's decision on the basis of additional inputs provided to them. However, the US Government reiterated their earlier position stating that no additional material from India had been received by the US authorities. A meeting of the Group of Ministers (GoM) was held on June 18-21, 2010 which examined all the matters related to Bhopal Gas Leak disaster. It has been decided by the GoM that the CBI, with the assistance of the Ministry of Law, Ministry of External Affairs and the Attorney General, would put together additional material in support of the request for extradition of Warren Anderson from the USA.